

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 107
New IA/2316/ND/2024in IB/2560/ND/2019

IN THE MATTER OF:

Redhex It Solutions Pvt. Ltd.	...	Applicant
Versus		
Macor Packaging Ltd.	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 09.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2316/ND/2024

This is an application on behalf of the Liquidator under Regulation 44(2) of the Insolvency & Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension of the liquidation period by six months beyond 13.05.2024 of Macor Packaging Limited. Considering the facts and circumstances of the case, six months' extension for liquidation period is granted. Liquidator is directed to complete the liquidation process within extended period. IA stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)